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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 AT NEW DELHI
 DA No. 139/2019
 ORIGINAL APPLICATION NO. 06 of 2018
 (M.A NO. 566 OF 2018)

IN THE MATTER OF:

Mahagunpuram Apartment Owners Association ... Applicant

-VERSUS-

Ghaziabad Development Authority & Ors. ... Respondents

INDEX

Sr. No.	Particulars	Page
1	Compliance Report on behalf of Respondent No.1 i.e GDA	1-7
2.	<u>ANNEXURE-A-01</u> Copy of order dated 20.8.2018	8-9

3 Service Proof 10 Through

NATIONAL GREEN TRIBUNAL
 Principal Bench, New Delhi
 Filing Section
 Dairy No. 304/19
 24 JAN 2019
 Fee..... IPO/DD/ONLINE
 Signature of Receiving Officer



Yagyawalkya Singh
 Advocate
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 yagyawalkyasingh@gmail.com

Dated: 24.01.2019

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI
OA- No. 139/2019
ORIGINAL APPLICATION NO. 06 of 2018
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IN THE MATTER OF:

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COMPLIANCE REPORT ON BEHALF OF THE GHAZIABAD
DEVELOPMENT AUTHORITY

1. This report is being filed by the undersigned who is the Assistant Town Planner, Ghaziabad Development Authority, Uttar Pradesh in compliance of the order dated 20.08.2018 passed by this Hon'ble Tribunal.
2. That in pursuant of the order dated 20.08.2018 passed by this Hon'ble Tribunal

Ghaziabad development Authority is directed to comply with specific condition no. 10 of the Environmental clearance. The Development Authority shall ensure that the said requisites area is left out for the green belt. In case of non-compliance, the Development Authority would be free to take action against the respondents.

The Authority is providing the details of its compliance.

3. That it is most respectfully submitted that as per the ground inspection Report dated 28.11.2018 of the the Enforcement department ,15% mandatory green space has been left vacant as per the sanctioned plan and the project of Mahagunpuram is approved as per the rules and regulations and there has been no violation of law.
4. That the total plot area of the sanctioned project measures 54630.00 Sq. Mtr. Of this area, 8183 sqm was kept under the road widening and Master Plan road, as provided in the Master plan 2021, and 7679.78 sqm was kept under master plan green area. 15% mandatory green area is provided within net plot area admeasuring 38767.22 sqm which is 5815.08 sqm.
5. That the scheme of the plot is illustrated hereunder:

Total plot area	54630 sqm.
Land under Master Plan Road	8183 sqm.
Green area under the masterplan	7679.78 sqm
Net Plot Plot area as per sanction	38767.22 sqm.
Map	

15% green area of the Net Plot	5815.08 sqm.
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6. That it is submitted as provided hereinabove, that the total area under the green cover according to the master plan is 7679.78 sqm. And the 15% mandatory green area of the net plot area as per the sanction map (38767.22 sqm) is 5815.08 sqm.
7. That it is pertinent to mention here that the aforesaid land left as per the master plan green area admeasuring 7679.79 sqm can be used by the Developer as per the Zoning Regulation mentioned in the Masterplan.
8. That it is respectfully submitted that environment and public health are one of the prime concerns of the Authority and it is working with utmost sincerity towards providing healthy environment to citizens in pursuance to the right to life as enshrined in Article 21 of the Constitution of India.
9. That it is submitted that the Authority is fully aware of its social responsibility and committed to the cause of preservation of environment and shall take all necessary measures for the implementation of any order that may be passed by this Hon'ble Tribunal in letter and spirit.

10. That it is humbly prayed that this Compliance Report may kindly be taken on record

Through



Yagyawalkya Singh

Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**AT NEW DELHI****ORIGINAL APPLICATION NO. 06 of 2018
(M.A NO. 566 OF 2018)****IN THE MATTER OF:**

Mahagunpuram Apartment Owners Association ... Applicant

-VERSUS-

Ghaziabad Development Authority & Ors. ... Respondents

AFFIDAVIT

I, Vijay Kumar Singh, aged 38 years, presently posted as Assistant Town Planner, Ghaziabad Development Authority, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am authorized to represent GDA in the above mentioned case and I am well conversant with the facts and circumstances of the case and as such competent to swear this affidavit in my official capacity.
2. That I have read and understood the contents of the present Affidavit and say that the contents are true and correct as per the official record available with my office and my belief.
3. That the contents of the Affidavit are drafted under my instructions and I have understood the same.



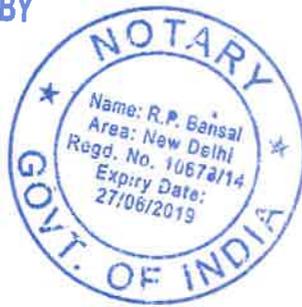

Deponent
विजय कुमार सिंह
सहायक नगर निरीक्षक

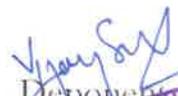
VERIFICATION

I, the above named deponent, verify that the contents of this affidavit are true and correct as per my belief and the official record available with my office, nothing material has been concealed there from.

Verified at New Delhi on this day of 24 January, 2019.


IDENTIFIED BY




Deponent
विजय कुमार सिंह
सहायक नगर नियोजक


ATTESTED
Notary Public, Delhi
(As Presented)

24/01/19

<p>Item No. 30</p> <p>August 20, 2018</p>	<p>Environmental Clearance. In other words, the Respondent Nos. 2,3 and 4 are required to keep 15 % of the area as green belt out of the total plot area of 54630 sq. metres. The Development Authority shall ensure that the said requisites area is left out for the green belt. In case of non-compliance, the Development Authority would be free to take action against the Respondents, within a period of two months.</p> <p>The compliance report shall be sent by Ghaziabad Development Authority to the Tribunal, which shall be listed before the Court, sooner it is received, after being registered separately.</p> <p>Consequently, Original Application No. 06 of 2018 stands disposed of, without any order as to cost.</p> <p><u>M.A. No. 566 of 2018</u></p> <p>This Application does not survive for consideration as the main Application itself stands disposed of.</p> <p>M.A. No. 566 of 2018 is dismissed accordingly.</p> <p>.....JM (Raghuvendra S. Rathore)</p> <p>.....EM (Dr. Satyawan Singh Garbyal)</p>
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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Case No.: 06 of 2018

IN THE MATTER OF:

Mahagan Porsam Apt Oarvus Ass

Versus

G.P.A & Ors

PROOF OF SERVICE

APPLICANT	<u>Shreejee</u>
RESPONDENT NO.1 <u>UPPCB</u>	<u>Amal</u>
RESPONDENT NO.2	
RESPONDENT NO.3	
RESPONDENT NO.4	
RESPONDENT NO.5	
RESPONDENT NO.6	
RESPONDENT NO.7	
RESPONDENT NO.8	
RESPONDENT NO.9	
RESPONDENT NO.10	